

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00650/2018

Tuesday, this the 31st day of July, 2018

CORAM:

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member
Hon'ble Mr. Ashish Kalia, Judicial Member**

Nivin K.B,
Aged 28 years, S/o. Babu K.N,
Senior Deckhand,
Central Institute of Fisheries, Nautical & Engineering Training,
Chennai-600 013,
Residing at: No.47/1, SN Chetty Street,
Royapuram, Chennai-600 013,
Permanent address: Kalathiparambil House,
Kodungassery, Nayarambalam P.O.,
Ernakulam District, Pin – 682 509. **Applicant**

(By Advocate – Mr. T.C.G Swamy)

V e r s u s

1. Union of India,
Represented by the Secretary to the Government of India
Ministry of Agriculture,
Department of Animal Husbandry,
Dairying & Fisheries, New Delhi – 110 001.
2. The Commissioner,
Directorate of Logistics, Customs & Indirect Taxes,
No. 4th Floor, “A”Wing, Lok Nayak Bhavan,
Khan Market, New Delhi-110 511.
3. The Commissioner of Customs (Prev.)
No.1 Williams Road, Cantonment, Tiruchirappalli-620 001.
4. The Director
Central Institute of Fisheries, Nautical & Engineering Training
Fine Arts Avenue, Kochi-682 016.
5. The Secretary, Union Public Service Commission
Dholpur House, Shajahan Road,
New Delhi- 110 069. **Respondents**

(By Advocate – Mr. Thomas Mathew Nellimoottil)

This Original Application having been heard on 31.07.2018, the Tribunal on the same day delivered the following:

O R D E R (Oral)

Per: E.K. Bharat Bhushan, Administrative Member

1. The applicant had sought for technical resignation from the services of Respondent No. 4 to join the post of Skipper under the Directorate of Logistics, Customs and Central Excise, Department of Revenue, Ministry of Finance. The applicant was particular that a decision may be taken expeditiously as he has to join his new post on 3rd August, 2018.
2. Today this case had been posted for instructions on behalf of the official respondents. A statement has been filed on behalf of the Respondent Nos. 1 to 5. Learned counsel for the Respondents submits that the applicant has been relieved from the services of Respondent No. 4 w.e.f. 30.07.2018 and his resignation has been accepted as technical resignation.

3. There is nothing more in the OA to be considered with reference to the reliefs sought by the applicant. The OA is accordingly disposed of. No costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

Yd

List of Annexures of the Applicant

Annexure A-1 - A true copy of the Notification bearing advertisement No. 3/2017 downloaded from the website of the 5th respondent.

Annexure A-2 - A true copy of the printout of the online application of the applicant dated 27.02.2017.

Annexure A-3 - A true copy of the letter dated 02.03.2017 issued by the applicant addressed to the 4th respondent.

Annexure A-4 - A true copy of the communication bearing No.F.1/7(1)/2017-R-VI/Roll No.19 dated 17.04.2018 issued by the 5th respondent to the applicant.

Annexure A-5 - A true copy of the representation dated 30.04.2018 along with the e-mail communication dated 1st May 2018 submitted by the applicant.

Annexure A-6 - A true copy of the undertaking dated 02.05.2018 submitted by the applicant.

Annexure A-7 - A true copy of the letter No.PF 791/Adm/3964 dated 30.05.2018 issued on behalf of the 4th respondent.

Annexure A-8 - A true copy of the communication issued by the 5th respondent UPSC bearing No.F.1/7(01)/2017-R.VI/Roll No.19 dated 08.06.2018.

Annexure A-9 - A true copy of the representation dated 21.06.2018, submitted by the applicant addressed to the 4th respondent.

Annexure A-10 - A true copy of the order of appointment bearing F.No.203/6/2015-MO/Vol.I/445 dated 6th July 2018, issued from the office of the 2nd respondent, Directorate of Logistics, Customs & Indirect Taxes, New Delhi.

Annexure A-11 - A true copy of the letter dated 16.07.2018, submitted by the applicant addressed to the 4th respondent.

Annexure A-12 - A true copy of the representation dated 16.07.2018, submitted by the addressed to the 2nd respondent.

List of Annexures of the Respondents

Nil.
